

## **RAJYA SABHA**

*Friday, the 26th February, 1960/the 1th  
Phalguna, 1881 (Saka)*

The House met at eleven of the clock, MR.  
CHAIRMAN in the Chair.

### **REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON OFFICES OF PROFIT**

DR. R. B. GOUR (Andhra Pradesh): Sir, I  
beg to lay on the Table a copy of the First  
Report of the Joint Committee of the Houses  
on the Offices of Profit.

### **MESSAGE FROM THE LOK SAJBHA**

#### **THE APPROPRIATION BILL, 1960**

SECRETARY: Sir, I have to report to the  
House the following message received from  
the Lok Sabha, signed by the Secretary of the  
Lok Sabha:

"In accordance with the provisions of  
Rule 96 of the Rules of Procedure and  
Conduct of Business in Lok Sabha, I am  
directed to enclose herewith a copy of the  
Appropriation Bill, 1960, as passed by Lok  
Sabha, at its sitting held on the 25th  
February, 1960.

The Speaker has certified that this Bill is  
a Money Bill within the meaning of article  
110 of the Constitution of India"

Sir, I lay the Bill on the Table.

### **RESOLUTION RE APPOINTMENT OF EXPERT COMMITTEE TO STUDY DEVELOPMENTAL PROBLEMS OF ECONOMICALLY UNDERDEVELOPED STATES**

DR. A. SUBBA RAO (Kerala): Sir, I beg to  
move the following Resolution:

"This House is of opinion that an expert  
Committee be appointed to study the  
developmental problems of economically  
underdeveloped States and other areas of  
India with a view to making proposals for  
stepping up industrialisation and other  
developmental activities in those places."

Mr. Chairman, Sir, while commending this  
Resolution, I would like to bring to the notice  
of this House certain facts. Sir, we are nearing  
the completion of the Second Five Year Plan  
and we are now at the stage of formulating the  
Third Plan. Members who take part in this dis-  
cussion, especially those coming from the  
underdeveloped States, will throw some light  
on how far their respective States have  
industrially advanced for all these years and  
how far the Government have been successful  
in removing the disparities—I mean the  
regional disparities—existing there. I nope,  
SIR, that this Resolution will be accepted by  
this House and the proposed Committee will  
go into the question of the underdeveloped  
States and suggest ways and means to improve  
them, which will help the Government in  
implementing the Industrial Policy Resolution.

The principle of balanced development of  
the different regions of the country and  
removal of regional disparities had been  
accepted as far back as 1948 and it was  
reiterated by the Government in 1956 through  
the Industrial Policy Resolution. In paragraph  
15 it states as follows:

"In order that industrialisation may  
benefit the economy of the country as a  
whole, it is important that disparities in  
level." of development between different  
regions should be progressively removed."

Then, Sir, it goes on to say:

"Only by securing a balanced and co-  
ordinated development of the industrial and  
agricultural economy in each region can the  
entire country attain high standards of  
living."